

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(MR. SPEAKER *in the Chair*)

...(Interruptions)

[English]

MR. SPEAKER: I am unable to hear anything.

...(Interruptions)

MR. SPEAKER: There is no notice.

12.00 ½ hrs.

(At this stage, Dr. Shafiqur Rahman Barq, Shri Dharmendra Pradhan and some other hon. Members came and stood on the floor near the Table)

MR. SPEAKER: Please go to your seats.

...(Interruptions)

MR. SPEAKER: The House stands adjourned till 2 p.m.

12.01 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

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14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(MR. DEPUTY SPEAKER *in the Chair*)

...(Interruptions)

[English]

SHRI P.C. THOMAS (Muvattupuzha): I have given a notice of motion of privilege regarding the matter in which the Minister gave the answer on Mullaiperiyar Dam.
...(Interruptions)

MR. DEPUTY SPEAKER: First, Papers to be laid on the Table.

...(Interruptions)

SHRI P.C. THOMAS: The answer given by the Minister.
...(Interruptions)

MR. DEPUTY SPEAKER: Let us complete the business of Papers to be laid on the Table.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: It is with the hon. Speaker.

[English]

That would be decided later on.

...(Interruptions)

14.01 hrs.

PAPERS LAID ON THE TABLE

[Translation]

THE MINISTER OF MINES (SHRI SIS RAM OLA): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2007-2008.

[Placed in Library, See No. L.T. 6302/2007]

(ii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2007-2008.

[Placed in Library, See No. L.T. 6303/2007]

(2) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 610A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2005-2006.

(ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. L.T. 6304/2007]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2005-2006, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2005-2006.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. L.T. 6305/2007]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, on behalf of my colleague, Shri Priya Ranjan Dasmunsi, I beg to lay on the Table:-

- (1) A copy of the Press Council (Procedure for Inquiry) (Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. F-17/4/06-07 in Gazette of India dated the 5th January, 2007, under sub-section (2) of section 26 of the Press Council Act, 1978.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 6306/2007]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2005-2006.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the

year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. L.T. 6307/2007]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharti (Broadcasting Corporation of India), New Delhi, for the year 2005-2006, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. L.T. 6308/2007]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table:-

- (1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

- (i) The Central Reserve Police Force Subordinate Ranks (Signal) Recruitment (Amendment) Rules, 2006 published in Notification No. G.S.R. 220 in Gazette of India dated the 16th September 2006.
- (ii) The Central Reserve Police Force Group 'B' and 'C' (Radio Operator, Crypto, Technical, Radio Fitter, Draughtsman) (Non-Gazetted) Male or Female ranks (Signals) Recruitment Rules, 2006 published in Notification No. G.S.R. 230 in Gazette of India dated the 23rd September, 2006.

[Placed in Library, See No. L.T. 6309/2007]

- (2) A copy of the Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'C') Recruitment (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 198(E) in Gazette of India dated the 15th March, 2007 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act 1992.

[Placed in Library, See No. L.T. 6310/2007]